## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1432 ANSWERED ON:09.08.2011 LATHI CHARGE AND USE OF TEAR GAS BY POLICE

Ahir Shri Hansraj Gangaram;Bais Shri Ramesh;Kashyap Shri Virender;Mahajan Smt. Sumitra;Satpathy Shri Tathagata;Singh Shri Radha Mohan;Singh Smt. Meena;Thakur Shri Anurag Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken note of alleged act of lathicharge and use of tear gas on the agitators gathered in the Ram Lila Ground in NCT of Delhi recently;
- (b) if so, the details thereof and the number of persons killed/injured, gender-wise;
- (c) whether the incident is being inquired into;
- (d) if so, the details thereof;
- (e) whether the Supreme Court and NHRC has taken cognizance of the incident;
- (f) if so, the details thereof; and
- (g) the steps taken by the Government to sensitise the police department in the use of brutal force sparingly and only in extreme cases?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): No lathi charge was ordered or resorted to by the Delhi Police in Ram Lila Ground in the NCT of Delhi. However, the police used 08 tear gas shells when the situation became volatile and a group of organisers/supporters started brick batting the police from the stage. 86 persons (82 male and 4 female) including 38 male police personnel sustained injuries.
- (c) & (d): A case has been registered at PS Kamla Market vide FIR No. 45/11 u/s 147/148/149/186/353/332/ 436/427/440 IPC and Section 3
- (i) of Prevention and Destruction of Public Property Act.
- (e) to (g): The Supreme Court and NHRC have taken suo-moto cognizance of the incident and the matter is pending before the Supreme Court.